

OA No. 2367/96

OA had been disposed of
by Hon'ble chairman and
Hon'ble Mr. S.P. Biswas Member

(A) on 6/11/96

D.S.G.
M
C.O./C.I.

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.2367/1996
M.A. NO.2272/1996

New Delhi this 6th November, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI S. P. BISWAS, MEMBER (A)

1. All India M.E.S. Clerical Cadre and Group 'D' Employees Association, Central H.Q. AIMCCGDEA, C/O C.E., Delhi Zone, Delhi Cantt.-10. through, the General Secretary, D. C. Bahukhandi.
2. Brij Kishore, LDC, C/O Garrison Engineer, Red Fort, Delhi-6.
3. G. S. Rauthan, UDC, C/O Chief Engineer, Delhi Zone, Delhi Cantt.-10.
4. Tara Chand, Officer Superintendent Grade-II, GE(P) No.2, Delhi Cantt.-10. ... Applicants

(By Shri A. K. Bhardwaj, Advocate)

-Versus-

1. Union of India through Secretary, Ministry of Defence, Government of India, Central Secretariat, South Block, New Delhi.
2. Secretary, Ministry of Finance, Central Secretariat, New Delhi.
3. Engineer-in-Chief, Kashmir House, Army Headquarters, New Delhi-11.
4. Secretary, Department of Personnel & Training, Ministry of Personnel, Central Secretariat, New Delhi. ... Respondents

The application having been heard on 6.11.1996 the Tribunal on the same day delivered the following :

O R D E R

(3)

CHETTUR SANKARAN NAIR, J./CHAIRMAN —

Applicants 2, 3 and 4, Lower Division Clerks, seek a direction to respondents to frame/finalise the scheme providing for time bound promotions to clerical staff in the Military Engineering Service in consonance with the scheme framed by the Department of Posts (Ministry of Communications), Government of India (A-15). The request of the three applicants and the case of those similarly situated deserve consideration, but such consideration must be at the hands of the Government. Applicants may make a detailed representation before respondent, Union of India through Secretary, Ministry of Defence, and the respondent shall consider the representation taking into consideration the totality of circumstances and pass appropriate orders within four months of the date of receipt of the representation. This is an area which cannot brook delay. Applicants will produce a copy of this order and a copy of the application before first respondent, who shall acknowledge the same and applicants shall thereafter lodge the acknowledgement with the Registry of this Tribunal. The acknowledgement will form part of the record.

2. Application is disposed of. No costs.

Dated, 6th November, 1996.

S. P. Biswas
(S. P. Biswas)
Member(A)

Chettur Sankaran Nair, J.
Chairman

/as/